



**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CHANDIGARH BENCH**

O.A.NO.060/00801/2020

Decided on: 21.12.2020

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Keshav Kumar Sharma S/o Krishan Sharma, aged 66 years, Ex-Sr Auditor (Group – C), presently resident of H.No. B-6/14, Ward No. 8, Mohalla Salaria, Near Govt. School Sujanpur, Teh & Distt. Pathankot-1450023.

....

Applicant

**(BY ADVOCATE: MR. JAGDEEP JASWAL)**

VERSUS

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi-110011.
2. Joint Controller of Defence Accounts (BR), Sector-48/C, Chandigarh-160047.
3. Accounts Officer, WBW, (GRE) Pathankot C/o 56 APO-145023.

Respondents

**(BY ADVOCATE: SANJAY GOYAL)**



**O R D E R (ORAL)**  
**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

1. Heard the learned counsel for the applicant. He states that applicant has impugned the order dated 15.9.2020 (Annexure A-1) vide which claim of the applicant for medical reimbursement of Rs.7,49,158/- on his own treatment has been rejected.

2. A perusal of the impugned order/letter dated 15.9.2020 (Annexure A-1) shows that it is a communication from office of Joint CDA (BR), Sector 48C, Chandigarh, to the officer in Charge, AO WBW Pathankot C/o 56 APO with an advice that case of the applicant be submitted to the proper authority for reimbursement. It is thus clear that the respondents are yet to take a final call on the claim of the applicant.

3. As agreed, this O.A. is disposed of with a direction to the respondents to process the claim of the applicant as per rules and instructions and take a decision thereon by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. No costs.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

Place: Chandigarh  
Dated: 21.12.2020

HC\*